

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4200  
ANSWERED ON:18.12.2014  
VIDEO RECORDING OF COURT PROCEEDINGS  
Owaisi Shri Asaduddin

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government had initiated steps for video recording of court proceedings in certain subordinate courts across the country;
- (b) if so, the details and the outcome thereof;
- (c) the details and the present status of the initiatives of the Government in this regard; and
- (d) the steps to be taken by the Government to make this facility available in all the remaining courts across the country?

**Answer**

MINISTER OF LAW AND JUSTICE (Shri D. V. Sadananda Gowda)

(a) to (d): The issue of Audio-video recording of Court proceedings was discussed in the fifth and sixth meetings of Advisory Council of National Mission for Justice Delivery and Legal Reforms. In the meeting of eCommittee of the Supreme Court of India held on 8th January, 2014, Hon`ble the Chief Justice of India advised deferment of audio-video recording of court proceedings as this would require consultations with Hon`ble Judges of Supreme Court and High Courts.